

(1976) 11 SC CK 0028

In the Supreme Court Of India

Case No : ?Appeal Criminal 388 of 1976

Kisan Trimbak Kothula and Others

APPELLANT

Vs

State of Maharashtra

RESPONDENT

Date of Decision : 17-11-1976

Acts Referred:

Prevention of Food Adulteration Act, 1954 — Section 13, 16, 16(1), 17(1), 17(2)

Citation : AIR 1977 SC 435 : (1977) 1 SCC 300 : (1977) 2 SCR 102

Hon'ble Judges : V. R. Krishna Iyer, J;S. Murtaza Fazal Ali, J;P. N. Bhagwati, J

Bench : Full Bench

Final Decision : Dismissed

Judgement

V.R. Krishna Iyer, J.—This criminal appeal, by special leave, raises a few questions of law under the Prevention of Food Adulteration Act, 1954 (Act XXXVII of 1954) (for short, the Act), ingeniously urged by the appellants, a firm and its two partners, although the plea of 'guilty' entered by the appellants before the trial Court-possibly as part of a 'plea bargaining' which misfired at the appellate level-makes short shrift of the exculpatory and extenuatory arguments urged by his counsel before us. At the end of the weary forensic exercise we gathered what should have been told us first viz., that when the three accused were examined and charges read out they pleaded guilty, which would have abbreviated the hearing here had we known it earlier. We proceed on the footing that the facts set out in the charge are true, that being the net price of a plea of guilt.

2. At this stage, the particulars and the setting of the prosecution facts need to be narrated. On October 2, 1973 the Food Inspector of Nasik visited the small, restaurant of the first accused firm at about 8.30 a. m., found a few litres of milk kept for sale and enquired about the quality of the milk. He was told by accused No. 3 (a partner of the business, the other partner being his brother, accused No. 2) that it was cow's milk. Thereupon, he bought 660 mls. of such milk from accused No. 3. The statutory formalities under the Act were complied with and

one of the three sealed bottles was sent to the Public Analyst from whom the report was received that (a) the milk was not cow's but buffalo's milk; (b) the fat deficiency was 16.3% and the milk contained 17.8% of added water. A prosecution ensued, the Food Inspector was examined and cross-examined and a charge was framed after the accused were questioned and their written statements filed into Court. The charge read:

That you (accused Nos. 1, 2 & 3) on or about the 2nd day of October 1973 at 8.30 a. m., at Nasik stored for sale adulterated buffalo milk with 16.3% of fat deficiency and 17.8% added water and also misbranded it as cow milk, and thereby committed an offence punishable under Sections 7(i)(ii) and 16(i)(a)(ii) Prevention of Food Adulteration Act within my cognisance.

This charge elicited a plea of 'guilty' from all the three accused. Of course, each added that he did not sell 'raw milk' and that the two brothers jointly ran the shop as a firm, that the said business was a small one where tea, milk and other articles were supplied, that the whole family, fifteen strong, lived on the paltry profits from the petty restaurant and so a lenient view be taken on sentence. They further pleaded, in extenuation, that their servant purchased the milk from the bazaar, reported that it was cow's milk and that it was on that basis that the accused told the Food Inspector that what was being sold was cow's milk. The trial Court, acting on the plea of guilt, convicted all the accused but viewed the offence as a somewhat venial deviation where the adulteration, being only of water, 'was not injurious to human health' After advertng to a prior conviction of A-3 for a food offence, the Magistrate mercifully declined to apply the Probation of Offenders Act. The Magistrate observed in conclusion : 'It is necessary to give accused Nos. 2 and 3 one more chance to improve themselves and do honest business'. The firm, accused No. 1, was punished with fine; accused Nos. 2 and 3, the partners, also were punished u/s 7(1)(ii) read with Section 16(1)(e)(1) of the Act, each being sentenced to a fine of Rs. 500/-. Even here, we may permit ourselves the stern remark that there is pathos and bathos in this manner of magisterial indulgence when society is the victim and the stakes are human health and, perhaps, many lives It must be remembered that the mandate of humanist jurisprudence is sometimes harsh.

3. The State appealed for enhancement of the sentence and the High Court acceded and quashed the trial Court sentence in allowance of the appeal and enhanced the punishment to six months imprisonment plus fine of Rs. 500/- each, the firm itself (A-1) being awarded a fine only.

4. The basic factor which led to enhancement of the sentence by the High Court was that, in the High Court's view, the benefit of proviso (i) to Section 16(1) stood repelled, and so the minimum sentence set by the statute was obligatory. The learned Magistrate's 'kindly' eye over looked this compulsive provision.

5. Wide-ranging defences were valiantly urged by the appellants before us but without merit. For, once a person pleads guilty and the Court accepts it, there is

no room for romantic defences and irrelevant litanies based on the, business being the mainstay of a large family, both brothers, the only bread-winners, being jailed, bazaar coming milk brought by the servant unwittingly turning out to be buffaloes milk and what not. How can a factual contention of innocence survive a suicidal plea of guilt or telltale contrition wash away the provision for minimum sentence ? Therefore, what is permissible is the sole legal submission that the offence falls under the proviso (i) to Section 16(1) which, if good, relieves this Court from imposing the compulsory minimum sentence of six months imprisonment if sound grounds therefore exist. The desperate appellants, undaunted by one of them having been stained by a prior conviction for a food offence, half heartedly flirted with the misericordious submission that the Probation of Offenders Act be applied to these economic offenders. The futile plea has to be frowned off, being more a gamble in fool-hardy courage than one showing fidelity to precedents or fairness to forensic proprieties. We state it to reject it so that like delinquents may not repeat it later in similar circumstances. True, petty milk vendors and poor victuallers, young apprentices in adulteration offences, trivial criminals technically guilty and others of their ilk, especially when rehabilitation is feasible or repetition is impossible and the social circumstances promise favourable correctional results, may call the compassionate attention of the Court to the provisions of the probation law unless Parliament pre-empts its application by express exclusion (The law in this regard has since been tightened up). Equally true, that a few guileless souls in the dock, scared by the sometimes exaggerated legal finality given to public analysts certificates and the inevitable incarceration awaiting them, may enter into that dubious love affair with the prosecution called 'plea bargaining' and get convicted out of their own mouth, with a light sentence to begin with, running the risk of severe enhancement if the High Court's revisional vigilance falls on this 'trading out' adventure. This Court has animadverted on this vice of 'plea bargaining' in *Murlidhar Meghraj Loya and Another Vs. State of Maharashtra and Others*, . May be, something like that happened here, as was urged before us by Shri Gobind Das for the appellants, relying, as he did, on the circumstances that the accused had cross-examined the prosecution witness as if he were innocent, added a rider to his plea of guilt and sown the seeds of a valid defense even as he was asking for mercy in punishment. We do not explore the deeper import of the quasi compounding element or something akin to it, except to condemn such shady deals which cast suspicion on the integrity of food inspectors and the administration of justice.

6. This preliminary screening leaves for consideration only one legal plea for paring down the sentence plus adventitious detection of another, built on the shortfalls in a slipshod certificate issued by the public analyst.

7. The sentencing scheme of the Act is this. The offences u/s 16(1) are classified in a rough and ready way and while all of them are expected to be viewed sternly carrying a standard prison sentence, a few of them are regarded as less serious in certain situations so that the Court, for socially adequate, individually ameliorative reasons, may reduce the punishment to below the statutory

minimum. The proviso (i) to Section 16(1) takes care of this comparatively lesser class which may, for easy reference, be called 'proviso offences'. This dichotomy of food crimes throws the burden on the Court of identifying the category to which the offence of the accused belongs. this Court has earlier held-and to this we will later revert-that even if the offence charged falls under both the categories i.e., proviso offences and others, there being admittedly some overlap in the definitions, the delinquent earns the severer penalty. In this view, to earn the eligibility to fall under the proviso to Section 16(1), the appellant must establish not only that his case falls positively under the offences specified in the said proviso but negatively that his facts do not attract any of the non proviso offences in Section 16(1).

8. Adulteration of food is so dangerous and wide-spread and has so often led to large human tragedies, sudden or slow, insidious or open, that social defense compels casting of absolute liability on the criminal, even if the particular offence is committed with an unsuspecting mens. To take risks in the name of very gullible dealers or very ignorant distributors, when the consequences may spell disaster on innocent victims, few or many, is legislative lackadaisical conduct, giving the widest hostage to fortune. So it is that mens rea is excluded and proof of actus reum is often enough. The story of small restaurateurs unwittingly vending milk, as is alleged here, is irrelevant to culpability. To quantum of sentence, personal circumstances may be relevant, subject to the minimum set. But, the pertinent query is, does the exception to the minimum set out in the proviso apply here ?

9. Section 16(1) and proviso (i) may now be set out for facility of discussion:

16(1) If any person-

(a) whether by himself or by any other person on his behalf or stores, sells or distributes any article of food-

(i) which is adulterated or misbranded or the sale of which is prohibited by the Food (Health) authority in the interest of public health;

X X X he shall, in addition to the penalty he may be liable under the provisions of Section 6, be punishable with imprisonment for a term which shall not be less than six months but which may extend to six years, and with fine which shall not be less than one thousand rupees:

Provided that

(i) if the offence is under Sub-clause (i) of Clause (a) and is with respect to an article of food which is adulterated under Sub-clause (1) of Clause (i) of Section 2 or misbranded under Sub-clause (k) of Clause (ix) of that section

XXX the Court may for any adequate and special reasons to be mentioned in the judgment, impose a sentence of imprisonment for a term of less than six months or of fine of less than one thousand rupees or of both imprisonment for a term of

less than six months and fine of less than one thousand rupees.

The key legal issue, as earlier indicated, is as to whether proviso (i) to Section 16(1) takes in the offence in question. Eligibility to the commiserative consideration set out in the said proviso depends on whether the adulteration of the article of food is of the species exclusively covered by Sub-clause (1) of Section 2(i) or it is 'mis-branded' under Sub-clause (k) of Clause (ix) of that section. We say 'exclusively', for reasons which have been set out in *Murlidhar Meghraj Loya and Another Vs. State of Maharashtra and Others*, . One of us, in that ruling, has argued:

5. It is trite that the social mission of food laws should inform the interpretative process so that the legal blow may fall on every adulterator. Any narrow and pedantic, literal and lexical construction likely to leave loop-holes for this dangerous criminal tribe to sneak out of the meshes of the law should be discouraged. For the new criminal jurisprudence must depart from the old canons', which make indulgent presumptions and favoured constructions benefiting accused persons and defeating criminal statutes calculated to protect the public health and the nation's wealth. This humanist approach and cute construction persuades us to reject Shri Bhandare's analysis of Section 2(i). Sub-clause (a) of Section 2(i) has a wide sweep and loyalty to the intendment of the statute forbids truncating its ambit. There cannot be any doubt that if the article asked for is 100% khurasani oil and the article sold is 70% khurasani oil and 30% groundnut oil, the supply 'is not of the nature, substance or quality which it purports or is represented to be'. The suggestion that there is no formal evidence of representations or prejudice as stated in the section does not merit consideration being a quibble over a trifle.

X X X 9. Judicial compassion can play upon the situation only if the offence is under Sub-clause (i) of Clause (a) of Section 16(1) and. the adulteration is one which falls" under Sub-clause (1) of Clause (i) of Section 2. Secondly, the proviso also applies if the offence is under Sub-clause (ii) of Clause (a), that is to say, the offence is not one of adulteration but is made up of a contravention of any of the other provisions of the Act or of any rule made thereunder. In the present case we have already found that the accused is guilty of an offence of adulteration of food u/s 2(i)(a). Therefore, proviso (ii) is out. Proviso (i) will be attracted, according to Shri Bhandare, if Section 2(i)(1) applies to the species of adulteration committed. In our view, the only sensible understanding of proviso (i) is that the judicial jurisdiction to soften the sentence arises if the offence of adulteration falls only under Sub-clause (1) of Clause (i) of Section 2 and we have held that it does not. We cannot but deplore the clumsy draftsmanship displayed in a statute which affects the common man in his daily bread. It is unfortunate that easy comprehensibility and simplicity for the laity are discarded sometimes through oversophisticated scholarship in the art of drawing up legislative bills. It cannot be overstressed that a new orientation for drafting methodology adopting directness of language and avoiding involved reference

and obscurity is overdue. Be that as it may, in the present case Section 2(i)(a) applies and Section 16(1)(a) has been breached. Therefore the proviso cannot be applied in extenuation and the conviction of the High Court has to be upheld.

10. A similar reasoning has found favour with this Court (two of us were party thereto) in Prem Ballab, Criminal Appeal No. 287 of 1971 decided on 15-9-1976 : Prem Ballab and Another Vs. The State (Delhi Admn.), . If the advantage of proviso (i) to Section 16(1) is liable to be forfeited by the offence falling under any other definition in Section 2 than 2(i)(1) or 2(ix)(k), the judicial focus turns on whether, in the present case, any other Sub-clause of Section 2(i) or Section 2(ix) is attracted. The High Court has taken the view that other Sub-Clauses of Section 2(i) than Section 2(i)(1) apply and therefore the appellant is out of Court in invoking the proviso to Section 16(1).

11. There was much argument that addition of water to milk did not amount to 'adulteration' within the meaning of Section 2(i), (b) or (c) or (d). Plausible submissions were made in that behalf by Shri Govind Das but obviously we do not agree. However, the details of the debate at the bar can be skirted because the appellants, inescapably, fall u/s 2(ix)(c) which reads:

2 (ix) : 'misbranded'-an article of food shall be deemed to be misbranded if it is sold by a name which belongs to another article of food.

Indisputably, what was sold was 'buffalo's milk'. Indeed, the Public Analyst's Report indicates that what was seized and analysed was 'buffalo's milk', misbranded as cow's milk-an offence u/s 2(ix)(c) of the Act and accused No. 2, Kisan Trimbak, has admitted, with a laconic 'no', in answer to the question as to whether he had anything to say about the Report of the Public Analyst. The third accused has followed suit. The charge framed specifically mentions the offence u/s 7(ii) bearing on misbranding and the plea is one of 'guilt'. Moreover, the evidence of P. W. 1, Food Inspector, also goes to show that the food sold was stated to be cow's milk. Mis-branding, in the present case, cannot be and is not contended to be one u/s 2(ix)(k) which deals with labelling in accordance with the requirements of the Act or the Rules. That is not the offending sale in the present case which is one of fobbing off buffalo's milk as cow's milk.

12. The narrow point that survives is whether 'cow's milk' is an article of food different from 'buffalo's milk', so that the sale of one by using the name which belongs to the other can be said to attract Section 2(ix)(c). While 'milk' is a generic term, the identity of the article of food is dependent on the source. 'Cow's milk', 'buffalo's milk', 'goat's milk', 'camel's milk', 'horse's milk', 'don key's milk' are all different from each other and are consumed by different sections of people, sometimes for ailment, sometimes for improving health and, in the case of 'horse's milk' for exhilaration and nourishment. Shortly put, they are different articles of food and the name of one cannot be appropriated for the other by a seller without being tracked down by Section 2(ix)(c). The housewife is a competent interpreter of statutes dealing with household articles; the consumers'

understanding of the expressions used in legislation relating to them is an input in judicial construction. Law, in no branch, is an absolute abstraction or sheer mystique; it regulates the business of life and so its meaning must bear life's impress. Thus viewed, 'cow's milk' is different from 'buffalo's milk' and misbranding is complete. And worse, the species of misbranding is that u/s 2(ix) (c).

13. Thus the conviction u/s 16(1)(a) and the exclusion of the proviso (i) are justified, subject to what we have to say about the Public Analyst's Report and the criticism leveled thereon which bears on the guilt of accused No. 2.

14. A material circumstance which has been pressed before us-not as a commiserative but as an absolvatory circumstance, is that only one of the accused (accused No. 3), according to the prosecution, was present when the misbranded article was sold to the Food Inspector and that accused No. 2 could not be found guilty of sale of a misbranded article of food by reading into the situation Section 17(1). The short argument is that the liability of a partner of the firm, when another partner has committed the offence, depends on the application of Section 17(1) or (2) of the Act. Section 17(2) makes the absent accused vicariously guilty if 'it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of the other partner'. In the present case, there is no evidence led by the prosecution in proof of this requirement of mens rea against accused No. 2. Which means that Section 17(2) is inapplicable to create liability against accused No. 2. Even so, Section 17(1) may apply, if the absent accused is in charge of or responsible for the conduct of the business of the firm, the temporary absence of a partner at the time of the offending act being immaterial. In the present case, both the brothers have been in charge of the business and so the substantive part of Section 17(1) will apply unless the proviso salvages the second accused. This proviso reads:

Provided that nothing contained in this Sub-Section shall render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

If the accused concerned is absent at the time of the commission of the offence and circumstances are eloquently such as to lead to the clear inference that there was no proof of scienter regarding the commission of the particular offence knowledge being absent, immunity from conviction for that offence follows. In the instant case, the 2nd accused was absent at the time the milk was sold. Furthermore, the quantity of milk in the shop was bought from the bazaar by the servant in the shop. The crucial fact which ropes in the accused for the offence of 'misbranding' u/s 2(ix)(c) is that the article, when sold was represented to be 'cow's milk'. This was an adventitious representation made on the spot by the third accused on his own, so far as the evidence discloses. It is not as if the business of the brothers was to palm off buffalo's milk as cow's milk on unwary

buyers. Had there been a well-grounded suggestion that this sharp practice had been resorted to more than once we would unhesitatingly have inferred knowledge of the misbranding even on the part of the absent partner. Such is not the case and so the 2nd accused is entitled to acquittal on this charge.

15. Counsel for the appellants correctly criticised the inadequacy of the Public Analyst's certificate. Had there been a plea of 'not guilty' we might have been forced to scrutinize how far the perfunctoriness of the Public Analyst has affected the substance of his conclusions. It is not enough to give a few mechanical data. It is more pertinent to help the Court with something more of the process by which the conclusion has been arrived at. We need not probe the matter further, notwithstanding the decisions reported in two English cases (cited before us) (1896) 1 QB 202 and (1894) 1 QB 478 because the plea of 'guilty' silences the accused.

16. We accordingly dismiss the appeal, although we leave it to the State Government, having regard to the fact that the trade is petty, that the adulteration has not been shown to be by any noxious substance and that the harm done has not been of any magnitude, to consider whether it should exercise the power of clemency to remit the sentence by three months so that it may be in tune with the provisions of the Act as recently amended. These observations notwithstanding, as aforesaid, the appeal stands dismissed.